

OFFICE OF M.M. DHONCHAK, DISTRICT AND SESSIONS JUDGE,  
KAITHAL

Subject: (I) Providing Limited Cashless Medical Facility to Regular  
Haryana Government Employees and Pensioner w.e.f. 30.11.2017.  
(II) Providing Limited Cashless Medical Facility to Regular  
Haryana Government Employees and Pensioner-Modifications.

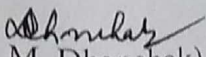
ORDER:

In compliance with the directions contained in letter No.138 Spl. E.II/L.80(a) dated 31.1.2019, of the Hon'ble High Court of Punjab and Haryana at Chandigarh, letters No. 2PM-Cashless-2017/13626-13786 dated 20.11.2017, received from Principal Secretary to Government of Haryana, Health Department and No. 2PM-Cashless-2018/21582318 dated 04.04.2018, received from Additional Chief Secretary to Government of Haryana, Health Department, for the employees/pensioners in the Subordinate Courts of Haryana have been adopted by the Hon'ble High Court.

Therefore, Shri Amit Sharma, Civil Judge (Senior Division), Kaithal, is hereby appointed as Nodal Officer of Kaithal Sessions Division, in order to ensure the compliance of the instructions in the subject cited matter given in aforesaid letters dated 20.11.2017 and dated 04.04.2018, for all intents and purposes.

The Superintendent Grade-II, Accounts Branch of this office and Clerk of the Court of the office of Civil Judge (Senior Division), Kaithal, shall assist the Nodal Officer in dealing/disposing of subject matters.

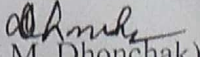
All concerned be informed accordingly.

  
(M.M. Dhonchak)  
1.4.2019

Endorsement No. 2720-36 Dated 1.4.2019

A copy is forwarded to the following for information and necessary action:

1. The Registrar General, Punjab and Haryana at Chandigarh.
2. All the Judicial Officers posted in this Sessions Division.
3. The Superintendent Grade-II, Accounts Branch of this office.
4. System Assistant of this office is directed to share the complete details of the Nodal Officer on the official website of this Sessions Division as well as on e-mail to the Health Department. Thereafter submit the compliance report to this office for necessary action.

  
(M.M. Dhonchak)  
1.4.2019